(2024) 01 OHC CK 0165

Orissa High Court

Case No: Writ Petition (C) No. 712 Of 2024

Kandarpa Khuntia	APPELLANT
Vs	
State Of Odisha And Others	RESPONDENT

Date of Decision: Jan. 18, 2024

Hon'ble Judges: Biraja Prasanna Satapathy, J

Bench: Single Bench

Advocate: D. Behera,

Final Decision: Disposed Of

Judgement

Biraja Prasanna Satapathy, J

1. This matter is taken up through Hybrid Arrangement (Virtual /Physical) Mode.

2. Heard learned counsel for the parties.

3. Learned counsel for both the parties agreed that the issue involved in this writ petition is analogues to one involved in O.A. No. 1668 of 2017 (Ashok Kumar Mohapatra v. State of Orissa), which was disposed of by the Odisha Administrative Tribunal vide judgment dated 09.10.2018 and confirmed by this Court in W.P.(C) No.6698 of 2020 and further confirmed by the apex Court in SLP(C) No.15573 of 2020.

4. In view of the above and considering the limited prayer to consider the case of the petitioner in the light of the judgment rendered in Ashok Kumar Mohapatra (supra), this writ petition stands disposed of directing the competent authority to dispose of the case of the petitioner applying the decision rendered in the case of Ashok Kumar Mohapatra (supra) by undertaking the entire exercise within a period of two months from the date of communication of the order.

5. Petitioner is directed to serve an extra copy of the brief on learned Standing Counsel for School & Mass Education Department for communication purpose.

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